CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

## 0.A.No.964/96

New Delhi: this the  $8^{-}$  day of February, 2000.

HON BLE MR. S. R. ADIG E, VI CE CHAIRM AN (A).

HON BLE MR. KULDIP SINGH, MEMBER (J)

O.F.Gupta,
Clerk PRS,
Project Manager,
Electrical (PRS) IRCA Building,
New Delhi

••••• Applicant.

(By Advocate: Shri O.N.Moorli)

## Versus

 Union of India, through
 General Manager, Northern Railway, Baroda House, New Delhi.

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- Deputy Project Manager (Electrical), PRS, Northern Railway, IRCA Building, New Dalhi.
- 3. Divisional Manager(Northern Railway),
  Muradabad(UP) ...... Respondents.

(By Advocate: Shri R.L. Ohawan)

## ORDER HON'BLE MR. S. R. ADIGE, VI CE CHAIRMAN (A).

Applicant seeks regularisation as Clerk from the date of his achoc promotion as such i.e. 11.5.83 with consequential benefits.

- 2. Heard.
- Applicant has not denied in rejoinder, the specific averment of respondents in their raply that applicant was appointed as a Khalasi in Mech. Engineering Deptt. and was transferred to Railway Electriciation Project Organisation, New Dalhi on 26.12.80 and was promoted in REP Organisation against an ex-cadre post of

7(0)

Clerk (Rs. 260-400) on achoc basis on 11.5.8 3.

- 4. Applicant has no enforceable legal right to compel respondents to regularise him against an ex-cadre post outside his own channel of promotion even if he has been working against that post on adnoc basis—since long.
- 5. Northern Railway letter dated 18.2.97 (Ann-III) does not help applicant's case as it refers to aliqible Group 'D' Staff (emphasis supplied). No rule or instruction has been shown by applicant to establish that an employee of ME Deptt. is eligible for regularisation as a Clerk in REP Organisation merely been because he bas/working against the post of clerk on adhoc basis in that organisation since long.
- 6. The OA warrants no interference. It is dismissed.
  No costs.

( KUL DIP SINGH )

MEMBER(J).

( S. R. A DIGE ) VICE CHAIRMAN (A).

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J